

(c) and (d) Yes Sir. The main features of the policy are conservation principles, approach, encouragement of traditional skills and crafts, capacity building, outreach programmes, visitor management, illumination, community participation, disaster management etc. It is followed by the ASI.

Statement

The Composition of National Committee on Conservation Policy

1.	Dr. M.S. Nagaraj Rao, former DG, ASI	Chairman
2.	Director General, ASI, New Delhi or his representative not below the rank of Jt. DG	Member
3.	J.S., Ministry of Culture	-Do-
4.	Prof. K.T. Ravindran, DUAC Chairman and Prof. SPA, Delhi	-Do-
5.	Prof. AGK Menon, Architect, Delhi	-Do-
6.	Prof. Mohd. Shaheer, Landscape Architect, Delhi	-Do-
7.	Prof. R. Vasavada, CEPT, Ahmadabad	-Do-
8.	Mr. A.C. Grover, Rtd. Jt. DG, ASI	-Do-
9.	Dr. O.P. Agrawal, ICCI, Lucknow	-Do-
10.	Prof. EFN Rebeiro, Urban Planner, Goa	-Do-
11.	Mr. S.P. Shorey, Urban Planner, Hyderabad	-Do-
12.	Dir. CBRI, Roorkee	-Do-
13.	Dir. NRLC, Lucknow	-Do-
14.	Mr. Ratish Nanda, Conservation Architect, Delhi	-Do-
15.	Mr. Debashis Nayak, Cons. Architect, Ahmedabad	-Do-
16.	Prof. M.V. Nair, National Museum Institute, New Delhi	-Do-
17.	Director (Conservation), ASI, New Delhi	Convener

Bye-Laws for protected monuments by NMA

1112. DR. CHANDAN MITRA: Will the Minister of CULTURE be pleased to state:

(a) the number of protected monuments for which the bye-laws have been notified by the National Monuments Authority (NMA) so far;

(b) the reasons for very slow pace of notifying bye-laws for the protected monuments; and

(c) the time by when the bye-laws are likely to be notified by the NMA for all the protected monuments in the country ?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) National Monuments Authority (NMA) has not notified any bye-laws for any protected monument and protected area declared as of national importance, so far, but the heritage bye-laws in respect of Sher Shah Gate and Khairul Manazil Mosque, centrally protected monument, located at Mathura Road, New Delhi, are in the process of vetting through the Ministry of Law. However, present status of heritage bye-laws of the protected monuments and protected areas received in the National Monuments Authority is given in Statement (*See* below).

(b) and (c) The reasons for very slow pace of notifying bye-laws for all the 3680 protected monuments and protected areas, are due to number of agencies involved in the process of preparing the bye-laws till their notification, namely Archaeological Survey of India, Survey of India, National Monuments Authority, Ministry of Culture and Ministry of Law. As such, no fixed time limit can be indicated for notifying the heritage bye-laws in respect of all the protected monuments and protected areas declared as national importance.

Statement

Status on Heritage Bye-Laws

Sl. No.	Name of the Monument	Organizations assigned for preparation of Heritage Bye-Laws	Status of the Heritage Bye- Laws
1	2	3	4
1.	Sher Shah Gate and Khairul Manazil Mosque, New Delhi	INTACH Revised by NMA	To be discussed with the concerned officer in Ministry of Law, for vetting
2.	Baradevi Temple, Mumbai	CA, Mumbai in consultation with INTACH	Hindi Translation awaited; To be sent to Law Ministry
3.	Jogeshwari	CA, Mumbai in consultation with INTACH	Bye-Laws yet to be submitted
4.	Dwarkadhish Temple, Dwarka	INTACH	The monument to be visited shortly by the Members of NMA for presentation to be made on the site
5.	Farukhnagar Baoli, Farukhnagar, Haryana	INTACH Revised by NMA	Site Plan is awaited from Survey of India ; Bye- Laws finalized
6.	Begumpuri Mosque, New Delhi	INTACH Revised by NMA	Site Plan is awaited from Survey of India

1	2	3	4
7.	Charminar, Hyderabad	INTACH	Being revised by INTACH and to be resubmitted
8.	Churches and Convents at old	INTACH	Being revised by INTACH and to be resubmitted
9.	Currency Bldg., Kolkata	INTACH	Being revised by INTACH and to be resubmitted
10.	Gwalior Fort, Gwalior	INTACH	Being revised by INTACH and to be resubmitted
11.	Sarkhej Roja, Ahmedabad	INTACH	Presentation to be made to NMA at site by INTACH
12.	Jugal Kishore Temple, Vrindavan	INTACH	Being revised by INTACH and to be resubmitted
13.	Pataleshwar Caves, Pune	INTACH	Presentation to be made to NMA at site by INTACH
14.	Siva Temple, Patambi, Kerala	INTACH	Presentation to be made to NMA at site by INTACH
15.	Melukote Temple, Karnataka	INTACH	Presentation to be made to NMA at site by INTACH
16.	Humayuns Tomb complex (28 monuments) New Delhi	AKTC	Presentation has already been made at NMA and AKTC has been requested to integrate the text and the plans together, which is awaited

Cultural monuments heritage identified for development

1113. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CULTURE be pleased to state:

(a) whether Government has identified any cultural monuments/cultural heritage in the country, particularly in the States of Odisha, Jharkhand and Chhattisgarh to be developed to maintain its cultural importance;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) There are 3680 centrally protected monuments, archaeological sites and remains which include 47 monuments/sites in Chhattisgarh, 12 in Jharkhand and 78 in Odisha. The State-wise details are in Statement (*See below*).

(c) Do not arise.